



2026:AHC:36018

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4309 of 2026

Chetram

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the records.
2. In view of the order proposed to be passed today, notices need not issue to the private-respondents.
3. After some arguments, counsel for the petitioner confined his prayer only to the effect to direct the Respondent No.2 namely .. to decide the Revision No.Cc2025/2000002897 of 2025 (Chetram Vs Ramchand and others) under Section 210 of U.P. Revenue Code, 2006 within stipulated period.
4. Considering the facts and circumstances of the case and also in the interest of justice, the present petition stands **disposed of finally** directing the Respondent No.2, Additional Commissioner (Administration) Mandal Bareilly to consider and decide the aforesaid revision strictly in accordance with law, without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

February 18, 2026
Swati